

ITEM NO.14

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 263/2024

RIDDHESH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 29-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. M. Y. Deshmukh, AOR
Ms. Manjeet Kirpal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The fixation of a cut off date for determining the eligibility to appear for the NEET PG examination is a matter of policy. Any fixing of a cut off would affect some students who do not fall within the date prescribed for completion of internship.
- 2 However, it would be open to the petitioner to pursue his representation which has been submitted to the authorities.
- 3 The Writ Petition is accordingly disposed of.
- 4 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR